

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:304

ANSWERED ON:06.07.2004

ALLOTMENT OF GOVERNMENT ACCOMMODATION TO KENDRIYA BHANDAR

Jha Shri Raghunath;Singh Shri Prabhunath

Will the Minister of URBAN DEVELOPMENT be pleased to state:

referring to the answer given to USQ No. 1043 dated 9.12.2003 and state:

(a) whether the information has since been collected;

(b) if so, the details thereof; and

(c) the action taken thereon?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a): Yes Sir.

(b)&(c): 37 Govt. residential accommodations were allotted to Kendriya Bhandar on payment of nominal licence fee Rupee one per month. On receipt of complaint regarding misuse, all these premises were got inspected. Misuse was detected in 10 premises details of which are at Annexure-I. After issue of show-cause notice allotment of the said misused premises were cancelled and eviction proceedings were initiated. Kendriya Bhandar has since surrendered 3 premises and requested for reconsideration of the cancellation order in respect of the remaining 7 premises as the cause of misuse had been removed by them.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (b)&(c) OF LOK SABHA UNSTARRED QUESTION NO. 304 FOR 6.7.2004

List of the Government Accommodation allotted to Kendriya Bhandar and found to be misused:

1. H-638, Sarojini Nagar
2. F-11, Andrews Ganj
3. I-433, Kasturba Nagar
4. I-437, Kasturba Nagar
5. 759/S-6, R.K. Puram
6. D-808, Mandir Marg
7. H-314, Kali Bari Marg
8. H-315, Kali Bari Marg
9. 69, Lancer Road
10. B-83, Kidwai Nagar